

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'D': NEW DELHI
(Through Video Conferencing)**

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND
SHRI KUL BHARAT, JUDICIAL MEMBER**

ITA No.8309/Del/2018

Assessment Year : 2014-15

HCL Technologies Ltd. (as successor in interest of erstwhile Geometric Ltd.), 806, Siddharth, 96, Nehru Place, New Delhi PAN-AABCG0066A	Vs.	DCIT, Circle-11(1), New Delhi
(Appellant)		(Respondent)

Appellant by : Shri. Arpit Goel, CA

Respondent by : Shri. M. Baranwal, Sr. DR

Date of hearing : **03.03.2021**

Date of pronouncement : **03.03.2021**

ORDER

PER G.S. PANNU, VP :

This appeal by the assessee for the assessment year 2014-15 is directed against the order of learned Dispute Resolution Panel-1, New Delhi dated 10.09.2018.

2. The learned counsel for the assessee, vide email dated 24.02.2021, has requested for withdrawal of the appeal filed by him and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020.

3. Learned Senior DR has no objection.

4. In view of the above, we accept the request of the assessee.

5. In the result, the appeal of the assessee is dismissed.

Above decision was announced on conclusion of Virtual Hearing in the presence of both the parties on 03.03.2021.

Sd/-
(KUL BHARAT)
JUDICIAL MEMBER

Sd/-
(G.S. PANNU)
VICE PRESIDENT

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1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

By Order

Assistant Registrar